

order dated 02/02/07

M.A. 49/07 has been filed by the Applicant seeking time to resume his duties with all consequential benefits.

But Ld. Counsel for the Applicant seeks to withdraw the M.A. 49/07 as not pressed.

Hence, M.A. 49/07 is dismissed being not pressed.

M.W. S.K. Aher, Ld. Standing Counsel is present.
Member ^{MP} (Aher)
Member (Aher)

SKA
Vice-Chairman